

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO.4010
TO BE ANSWERED ON 10.08.2018

REHABILITATION OF MINOR GIRLS

4010. SHRI DINESH TRIVEDI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether the Government implements any scheme to rehabilitate minor girls of Bachhada tribe in Madhya Pradesh, through education, skill development and empowerment as caste sanctioned prostitution is still rampant, if so, the details thereof and if not, the reasons therefor; and
- (b) the further steps/measures taken by the Government to address the economic, socio-psychological needs of the sexually exploited minors?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) to (b) : The Ministry of Women and Child Development is implementing a centrally sponsored “Child Protection Services” (CPS) erstwhile Integrated Child Protection Scheme for supporting the children in difficult circumstances including trafficked girls, as envisaged under Juvenile Justice (Care and Protection of Children) Act, 2015. The primary responsibility of execution of the Act lies with the State/UTs. However, Central Government is managing ICPS (now “Child Protection Services” under Integrated Child Development Scheme) and providing financial assistance to the States/UTs on sharing pattern for, *inter-alia*, undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of Child Care Institutions (CCIs).

Under the scheme institutional care is provided through CCIs, as a rehabilitative measure. In these CCIs, children are provided age appropriate education either within the institution or outside in a formal education system through convergence with other schemes and programmes of the Government or civil society.
